

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL**

**NEW DELHI**

**Dated 1<sup>st</sup> August 2023**

**Broadcasting Petition No. 180 of 2016**

M/s Siti Cable Network Limited ...Petitioner

Vs.

M/s Show Time Cable Network & Anr. ...Respondents

**Broadcasting Petition No. 181 of 2016**

M/s Siti Cable Network Limited ...Petitioner

Vs.

M/s Balaji Cable TV Network & Anr. ...Respondents

**Broadcasting Petition No. 186 of 2016**

M/s Siti Cable Network Limited ...Petitioner

Vs.

M/s Rahul Cable TV Network & Anr. ...Respondents

**Broadcasting Petition No. 191 of 2016**

M/s Siti Cable Network Limited ...Petitioner

Vs.

M/s Sonali Cable TV Network & Anr. ...Respondents

**Broadcasting Petition No. 201 of 2016**

M/s Siti Cable Network Limited ...Petitioner

Vs.

M/s Yadav Cable Tv Network & Anr. ...Respondents

**Broadcasting Petition No. 203 of 2016**

M/s Siti Cable Network Limited ...Petitioner

Vs.

M/s Ankit Cable Tv Network & Anr. ...Respondents

**BEFORE:**

**HON'BLE MR. JUSTICE RAM KRISHNA GAUTAM, MEMBER**

For Petitioner : Ms. Ritwika Nanda, Advocate  
Mr. Saurabh Bansal, Advocate

For Respondent No. 2 : Mr. Nasir Husain, Advocate

## JUDGMENT

1. This bunch of six cases, including BP No. 180 of 2016, were consolidated together. Pleadings and evidences were led together, common arguments at the time of hearing, were advanced by learned counsel for both side. Matter and issue are one and common. The judgment in detail, in leading BP No. 180 of 2016 (Siti Cable Network Ltd. Vs. Show Time Cable Network and Anr) had been pronounced today. The facts and law have very well been discussed, except the arithmetic calculations with regard to amount towards outstanding subscription fees, and number of STBs and ancillary hardware, delivered to respondent no. 1, for installing at the premises of subscribers, for acting upon the Interconnect Agreement, entered in between, being different one, rest of the matters are one and common.
2. Hence, on the basis of logic, analysis of facts and law made in the leading judgment of BP No.180 of 2016, the subsequent connected petitions on the same reasoning and logic are being, allowed with following order, - tabulated below :

BP No.		Particulars	Amount (Rs.)
BP No. 181/2016	-	Outstanding subscription charges	Rs. 60,776/-
		STBs/ Amount in lieu of	114/ Rs. 1,97,448/-
BP No. 186/2016	-	Outstanding subscription charges	Rs. 16,02,632/-
		STBs/ Amount in lieu of	1277/ Rs. 22,11,764/-
BP No. 191/2016	-	Outstanding subscription charges	Rs. 1,29,368/-
		STBs/ Amount in lieu of	281/ Rs.4,86,692/-
BP No. 201/2016	-	Outstanding subscription charges	Rs.2,77,138/-
		STBs/ Amount in lieu of	114/ Rs.1,97,448/-
BP No. 203/2016	-	Outstanding subscription charges	Rs.1,81,307/-
		STBs/ Amount in lieu of	282/ Rs.4,88,424/-

**ORDER**

The judgment of leading BP no. 180 of 2016, which has been passed separately, shall be judgment for these petitions, except those arithmetic variations, which has been tabulated, as above. Petitions are being allowed with cost. Respondent no. 1, in remaining five consolidated petitions, is being directed to make compliance, by way of making deposit of outstanding subscription dues and either return of those STBs with ancillary hardware, or in case of failure to do so, making payment for them, in rest of the five petitions, within two months, from the date of judgment, for making payment to petitioner, as have been specified in above given tabulation. The above amount will carry interest @ 9% per annum, *pendentelite* and future, till actual payment.

Formal order/decreed be got prepared by office, accordingly.

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(Justice Ram Krishna Gautam)  
Member

01.08.2023  
/NC/